NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016 C.A. No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES:

M/s. Life Insurance Corporation of India

V/s.

M/s. Sterling Biotech Limited

SECTION OF THE COMPANIES ACT: 117C of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) Raydeep lahin. Adv. fr. pelihonen

(2) Vrdhyndha Shind //

Order CP. No. 16/117C/CLB/MB/MAH/2016

Petitioner side is present. Respondent side is absent.

The Counsel of the Petitioner says that the Petitioner has already served copies upon the Respondent Counsel by handing acknowledged receipts of notices.

It appears from the record, despite the service has been effected on the Respondents, they remained absent for today's hearing and to the previous hearing as well.

However, at the request of the Petitioner, this Bench again directed the Petitioner to communicate next day of hearing to the Respondent enabling them to appear on the next date of hearing without fail.

If the Respondent company remains absent to the next date of hearing as well, this Petition will be set exparte against the Respondent company and proceed to hear the Petitioner side submissions.

List this matter for hearing on 23.11.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)